

DETAILED PUBLIC STATEMENT IN TERMS OF REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(2) AND OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("TAKEOVER REGULATIONS") TO THE PUBLIC SHAREHOLDERS OF

BLB LIMITED

CIN: L67120DL1981PLC354823 | Registered Office: H. No. 4760-61/23, 03rd Floor, Ansari Road, Daryaganj, Central Delhi, New Delhi-110002
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Open offer ("Offer" / "Open Offer") for acquisition of upto 1,37,44,967 (One Crore Thirty-Seven Lakh Forty-Four Thousand Nine Hundred Sixty-Seven) fully paid-up equity shares of face value INR 1/- (Rupee One Only) each of BLB Limited ("Target Company") (PAN: AAACB0184H), representing 26.00% of the total voting equity share capital on a fully diluted basis expected as of the 10th (Tenth) working day from the closure of the tendering period of the Open Offer from all the Public Shareholders (as defined later) of the Target Company by Dream Achiever Consultancy Services Private Limited ("Acquirer") (PAN: AAECD3921E) at a price of INR 22.60/- (Rupees Twenty-Two and Sixty Paise) per equity share.

This detailed public statement ("DPS") is being issued by Fast Track Finsec Private Limited, the Manager to the Offer ("Manager" or "Manager to the Offer"), for and on behalf of the Dream Achiever Consultancy Services Private Limited ("Acquirer") in compliance with Regulations 3 & 4 read with Regulations 13(4), 14(3), 15(2) & 15(3) and other applicable Regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("Takeover Regulations"), and pursuant to the Public Announcement ("PA") dated January 17, 2024 (Wednesday) made by the Acquirer and sent to stock exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") and to the Target Company on January 17, 2024 (Wednesday) and filed with Securities and Exchange Board of India ("SEBI") on January 17, 2024 (Wednesday) in terms of Regulation 14(1) & 14(2) of the Takeover Regulations.

For the purpose of this Detailed Public Statement, the following terms would have the meaning assigned to them herein below:
"Control" means as defined in Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
"Equity Shares" or "Shares" shall mean the fully paid-up equity shares of face value of INR 1/- (Rupee One Only) each of the Target Company.
"Expanded Voting Share Capital" means the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (Tenth) Working Day from the closure of the Tendering Period for the Offer.

"Identified Date" means the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period, for the purpose of determining the Public Shareholders to whom the letter of offer in relation to this Offer (the "Letter of Offer") shall be sent.
"Public Shareholders" mean all the equity shareholders of the Target Company excluding (i) the Acquirer and the PAC; (ii) the persons acting in concert or deemed to be acting in concert with the persons set out in (i) and (ii).
"PAC" means person acting in concert.
"SPA" means Share Purchase Agreement dated January 17, 2024.
"Tendering Period" has the meaning ascribed to it under the Takeover Regulations.
"Working Day" means the working day of the Securities and Exchange Board of India.

I. ACQUIRER/PAC, TARGET COMPANY AND OFFER
A. Details of the Acquirer
➤ DREAM ACHIEVER CONSULTANCY SERVICES PRIVATE LIMITED (PAN: AAECD3921E) ("Acquirer")
a. Dream Achiever Consultancy Services Private Limited, is a private company incorporated on June 17, 2009 under the Companies Act, 1956 bearing Corporate Identity number U74140WB2009PTC135945. The Registered Office of Dream Achiever Consultancy Services Private Limited is situated at PS Srijan Corporate Park, 16th Floor, Block GP Plot G-2 Bidhannagar, Kolkata, West Bengal, India-700091.
b. Dream Achiever Consultancy Services Private Limited was incorporated with the following main object:
To carry on the business as consultants, advisors, marketing agents, purchase and sales representatives, traders, buyers, seller, exporters, importers, distributors, brokers, factors, stockists, commission agents and dealers in all types and varieties of products either manufactured, semi manufactured, raw materials, commodities, articles, merchandise, material substances, plants, equipment and machineries in any form or shape and their products and compound of any and every description and kind manufactured, developed, processed or supplied by any company, firm association of persons, body, whether incorporated in India or not, individual, Government, semi-government or any other local authority whether in India or abroad and to establish and develop direct selling, concept selling, network marketing and chain marketing business of all kinds of financial and non-financial products including providing consultancy services relating to raising of funds, utilization and saving of funds and other related activities incidental and ancillary to achieve the object.
c. Dream Achiever Consultancy Services Private Limited ("Company") originally incorporated as a private Limited Company under Companies Act, 1956 and there is no change in the name of Company since incorporation.
d. The Company is having its registered office at PS Srijan Corporate Park, 16th Floor, Block GP Plot G-2 Bidhannagar, West Bengal, Kolkata-700091 and further, following below mentioned table provides for the change in the address of the Company since incorporation.

Address	Period
Office of Tutun Das, 37F, Karunamoyee Ghat Road, West Bengal, Kolkata-700082	Since incorporation to 07/03/2010
68, Chetla Road, West Bengal, Kolkata-700027	From 08/03/2010 to 31/10/2012
9/12, Lal Bazar Street, 3 rd Floor, Block-B, Room No. 17, West Bengal, Kolkata-700001	From 01/11/2012 to 28/02/2014
66, Ezra Street, West Bengal, Kolkata-700001	From 01/03/2014 to 12/07/2018
362, S.K.B Sarani, Dum Dum, West Bengal, Kolkata-700030	From 13/07/2018 to 27/02/2019
8/2, Kiron Shanak Roy Road, Room No. 36, Kolkata-700001	From 28/02/2019 to 21/01/2020
37, Shakespeare Sarani, S.B. Towers, 3 rd Floor, Room No. 3C & 3D, West Bengal, Kolkata-700017	From 22/01/2020 to 27/03/2022
PS Srijan Corporate Park, 16 th Floor, Block GP Plot G-2 Bidhannagar, West Bengal, Kolkata-700091	From 28/03/2022 to till date

e. Acquirer is not belonging to any group.
f. This is no Person Acting in Concert ("PAC") with the Acquirer in this Open Offer.
g. The Company is not listed with any of the Stock Exchange in India.
h. The issued and paid-up share capital of the Acquirer as on the date of DPS is INR 84,56,000/- (Rupees Eighty-Four Lakh Fifty-Six Thousand Only) divided into 8,45,600 (Eight Lakh Forty-Five Thousand Six Hundred) equity shares of INR 10/- (Rupee Ten Only) each, set out below is the shareholding pattern of the Acquirer:

Name of the Shareholders	Address	PAN	Shareholding	
			No. of shares held	% of Sh ares held
Mani Traders & Investors AOP *	PS Srijan Corporate Park, 16 th Floor, Block GP, Plot G-2, Bidhannagar, Kolkata-700091	AAHAM1469R	4,22,700	49.99
Venkatesh Traders & Dealers AOP *	PS Srijan Corporate Park, 16 th Floor, Block GP, Plot G-2, Bidhannagar, Kolkata-700091	AAADV3445J	4,22,700	49.99
Mr. Suraj Chokhani	AE-430, Sector-1, Bidhannagar(m), North 24 Parganas, West Bengal-700064	ACOPC0120F	100	0.01
Mrs. Sarbani Bhagat	Purbasha Near Lokenathe, Ichapur Nawabganj, North 24, Parganas, West Bengal-743144	AVXPD3351P	100	0.01
Total			8,45,600	100%

* Mr. Suraj Chokhani and Mrs. Sarbani Bhagat holding 99% and 1% respectively in Mani Traders & Investors AOP and Venkatesh Traders & Dealers AOP.
The details of Board of Directors of Dream Achiever Consultancy Services Private Limited are:

Name	DIN	Designation
Mrs. Sarbani Bhagat	08196224	Director
Mr. Suraj Chokhani	03547260	Director

Source: MCA Database
j. As on the date of this DPS, neither the Acquirer nor its director hold any position(s) on the board of directors of the Target Company.
k. As on the date of this DPS, neither the Acquirer nor its Director belong to the Promoter and Promoter Group of the Target Company.
l. Acquirer doesn't control and manage any other entity.
m. As on the date of this DPS, neither the Acquirer and its Director, are in Securities related business and registered with SEBI as a Market Intermediary.
n. As on date of this DPS, Acquirer holds 44,89,638 Equity Shares representing 8.45% of Total Share Capital of Target Company.
o. Acquirer has sufficient resources to fulfill the obligation under this Offer and deposited the amount of INR 8,00,00,000/- (Rupees Eight Crore Only) in Escrow Account opened with ICICI Bank Limited as on 18.01.2024.
p. Acquirer has confirmed that neither the Acquirer nor its Directors and Promoters are categorized as a "willful defaulters" issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on willful defaulters issued by Reserve Bank of India.
q. As on the date, Acquirer has confirmed that they are not declared as a fugitive offender under Section 12 of the Fugitive Economic Offender Act, 2018.
r. Acquirer has confirmed that they are not being prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of the Securities and Exchange Board of India Act, 1992 ("SEBI Act") or under any of the regulations made under the SEBI Act.
s. Brief unaudited financial data of Dream Achiever Consultancy Services Private Limited are given hereunder:

Particulars	(INR In 000 except EPS)			
	31/03/2021 (Audited)	31/03/2022 (Audited)	31/03/2023 (Audited)	31/10/2023 (Unaudited)
Total Revenue	951.23	249.57	424.27	2,46,164.88
Net Income	201.82	94.54	(6,165.25)	2,06,513.81
EPS	0.24	0.11	(7.29)	244.22
Net Worth*	8,36,453.63	8,36,548.17	8,30,377.53	10,36,891.34

* M/s. D. Pandey & Associates.; Chartered Accountants bearing firm registration number 328049E having office at P-38, Princep Street, 2nd Floor, Room No.-27, Kolkata-700 072 has certified vide certificate dated November 18, 2023 that the net-worth of Acquirer as on November 18, 2023 is INR 10,3,68,91,000 (Rupees One Hundred Three Crore Sixty-Eight Lakh Ninety-One Thousand Only) which can be used for the acquisition of shares of the Target Company under the Offer.

B. INFORMATION ABOUT THE SELLER:
➤ Details of Seller & his Shareholding.

Name of the Sellers & PAN	Nature of Entity	Promoter	Address	Shareholding	% of Share Capital
Mr. Brij Rattan Bagri ("Seller") PAN: AFQPB7963N	Individual	Yes	4318/3, Ansari Road, Daryaganj, New Delhi- 110002	1,94,74,671	36.84%

a. Seller is not listed entity and not related to any group.
b. Seller is the part of Promoter & Promoter Group of the Target Company.
c. Seller has not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of the Securities and Exchange Board of India Act, 1992 or under any of the regulations made under the Securities and Exchange Board of India Act, 1992.
d. As on the date, Seller holds 1,94,74,671 (One Crore Ninety-Four Lakh Seventy-Four Thousand Six Hundred Seventy-One) equity shares representing 36.84% of the total outstanding, issued and fully paid-up equity share capital carrying voting rights of the Target Company. In terms of the SPA (as defined above), Sellers have agreed to sell its shareholding to the Acquirer as per following: -

Sr. No.	Name of seller	No. of share for sale
1.	Mr. Brij Rattan Bagri	1,94,74,671
	Total	1,94,74,671

e. There is no lien, encumbrances or lock-in on the shares held by the seller and these shares will be transferred free from all liens whatsoever, all encumbrances and free from all lock-in requirement.

C. Details of the Target Company-BLB Limited ("Target Company") (PAN: AAACB0184H)
1. The Target Company was incorporated under the provisions of the Companies Act, 1956 on December 04, 1981 with the Registrar of Companies, Delhi. The Corporate Identification Number of Target Company is L67120DL1981PLC354823.
2. The Company was initially incorporated as a Public Limited company on December 04, 1981 with the name and style of Siddharth Industries Limited and the name of the Company was changed from "Siddharth Industries Limited" to "BLB Shares & Financials Services Limited" on March 02, 1994. The name of the Target Company was changed from "BLB Shares & Financials Services Limited" to "BLB Limited" on April 30, 1998. There has been no change in the name of the Target Company in the last 3 years.
3. Presently, Registered Office of the Target Company is situated at H. No. 4760-61/23, 03rd Floor, Ansari Road, Daryaganj, Central Delhi, New Delhi-110002. Further, following below mentioned table provides for the change in the address of the Target Company since incorporation:

Address	Period
4764/23-A, Ansari Road, Daryaganj, New Delhi-110002	Since incorporation to 11/12/2012
3 rd Floor, ECE House, Annex 11, 28A, Kasturba Gandhi Marg, New Delhi-110001	From 12/12/2012 to 26/11/2013
Plot No. 132B, Sector-28, Near Huda Market, Faridabad, Haryana	From 27/11/2013 to 25/10/2016
SCO (Shop Cum Office) No. 22, Spring Field Colony, Extension No. 1, Near Sector-31 & 32, Faridabad, Haryana-121003	From 26/10/2016 to 06/09/2019
H. No. 4760-61/23, 3 rd Floor, Ansari Road, Daryaganj, New Delhi-110002	From 07/09/2019 to till date

4. As on date of this DPS, the Authorised Share Capital of the Company is INR 31,50,00,000/- (Rupees Thirty-One Crore Fifty Lakh Only) divided into 26,50,00,000 Equity Shares of INR 1/- (Rupee One Only) each and Preference Share Capital of Rs. 5,00,00,000 (Rupees Five Crore Only) divided into 5,00,000 (Five Lakh) Preference Shares of Rs. 100/- each and the Issued, Subscribed and Paid-up Capital of the Target Company is 5,28,65,258/- (Rupees Five Crore Twenty-Eight Lakh Sixty-Five Thousand and Two Hundred Fifty-Eight Only) divided into 5,28,65,258 (Five Crore Twenty-Eight Lakh Sixty-Five Thousand and Two Hundred Fifty-Eight) Equity Shares of INR 1/- (Rupee One Only) each and as on the date of DPS, there are no outstanding partly paid-up Equity Shares of the Target Company. Presently all the Equity Shares of the Target Company have been listed on Main Board of BSE Limited ("BSE") with Scrip Code 532290 and National Stock Exchange of India Limited platform ("NSE") with symbol BLB LIMITED.
5. The ISIN of the Target Company is INE791A01024.
6. As on the date of PA, the Equity Shares of the Target Company are frequently traded within the meaning of Regulation 2(1)(j) of the SEBI(SAST) Regulation, 2011.
7. Presently, the Board of Directors of the Target Company comprises of:

Name	DIN	Designation
Mr. Keshav Chand Jain	00007539	Director
Mr. Anshul Mehra	00014049	Whole-time Director
Mr. Deepak Sethi	01140741	Director
Mr. Gaurav Gupta	00531708	Director
Mr. Brij Rattan Bagri	00007441	Director
Mrs. Dhvani Jain	06985038	Director

(Source: MCA website)
8. As on the date of DPS, none of the directors were representatives of the Acquirer.
9. Brief audited/unaudited financial data of BLB Limited are given hereunder:

Particulars	(INR In 000 except EPS)			
	Year Ended 31.03.2021 (Audited)	Year Ended 31.03.2022 (Audited)	Year Ended 31.03.2023 (Audited)	Six Month ended 30.09.2023 (Provisional)
Total Revenue	53,74,685	35,52,573	21,88,652	6,47,038
Net Income	11,303	94,161	60,486	34,903
Earnings per share Basic & diluted	0.21	1.78	1.14	0.66
Net worth/ shareholders' funds	7,81,733	8,76,252	9,36,923	9,71,887

(Source: The financial information has been extracted from the financial information given by Target Company)

D. Details of the Offer
1. The Acquirer is making this Offer to all the Public Shareholders of the Target Company, to acquire upto 1,37,44,967 (One Crore Thirty-Seven Lakh Forty-Four Thousand Nine Hundred Sixty-Seven) Equity Shares ("Offer Size"), representing 26% of the total outstanding fully paid-up equity share capital of the Target Company at an offer price of INR 22.60 (Rupees Twenty-Two and Sixty Paise) per equity share ("Offer Price"), which is consider in accordance with Regulation 8(2) of the Regulations.
2. This Offer is being made by the Acquirer to all the public shareholders who hold equity shares of the Target Company other than (i) the Acquirer, person acting in concert with acquirer and the parties to the underlying agreement i.e. (SPA) including person deemed to be acting in concert with such parties in terms of Regulation 7(6) of SEBI (SAST) Regulations.
3. This Offer is not a competing offer in terms of Regulation 20 of the Takeover Regulations.
4. This is not a conditional offer and is not subject to any minimum level of acceptance from the Public Shareholders.
5. The Offer Price shall be payable at cash in accordance with Regulation 9(1)(a) of the Takeover Regulations, and subject to the terms and conditions set out in this DPS and Letter of Offer that will be dispatched to the Public Shareholders in accordance with the provisions of the Takeover Regulations.
6. To the best of the knowledge of the Acquirer, there is no statutory or other approvals required to complete the Open Offer as on the date of this DPS. If, however, any statutory or other approval becomes applicable prior to completion of such acquisition, the open offer would also be subject to such other statutory or other approval(s) being obtained.
7. The Public Shareholders who will tender their Equity Shares in this Offer shall ensure that the Equity Shares are clear from all liens, charges and encumbrances. The Offer Shares will be acquired, subject to such Shares being validly tendered in this offer, together with all the rights attached thereto, including all rights to dividend, bonuses and rights offers declared thereof, and the tendering Public Shareholder shall have obtained all necessary consent required by them to tender the Shares.
8. The Acquirer intends to seek a reconstitution of the Board of Directors of the Target Company in compliance with Regulation 24(1) of the Takeover Regulations and SEBI (LODR) Regulation, 2011.
9. All equity shares tendered by the shareholders in acceptance of the Offer upto a maximum of 1,37,44,967 (One Crore Thirty-Seven Lakh Forty-Four Thousand Nine Hundred Sixty-Seven) equity shares will be acquired by the Acquirer subject to terms and conditions set out in this DPS and the Letter of Offer.
E. The Acquirer has no plans for restructuring and/or to alienate any material assets of the Target Company whether by sale, lease, encumbrance or otherwise outside the ordinary course of business of the Target Company. In the event any substantial assets of the Target Company are proposed to be sold, disposed-off or otherwise encumbered in the succeeding 2 (two) years from the date of closure of the Offer, the Acquirer undertake that they shall do so only upon receipt of prior approval of the shareholders of the Target Company through a special resolution by way of a postal ballot in terms of the provision to Regulation 25(2) of the Takeover Regulations and subject to applicable laws as may be required.
F. Upon completion of the Offer, assuming full acceptances in the Offer, pursuant to the SPA, Acquirer will hold 3,76,89,276 (Three Crore Seventy-Six Lakh Eighty-Nine Thousand and Two Hundred Seventy-Six) equity shares constituting 71.29% of the total outstanding, issued and fully paid-up equity share capital carrying voting rights of the Target Company.
G. In terms of Regulation 38 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI LODR Regulations"), read with Rule 19(2) and Rule 19A of the Securities Contracts (Regulation) Rules, 1957, as amended from time to time ("SCRR Rules"), the Target Company is required to maintain at least 25% public shareholding for listing on a continuous basis. Considering the equity shares that may be acquired by the Acquirer in the present Offer, the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR, and the SEBI (LODR) Regulations, then Acquirer has agreed to take necessary steps to bring down the promoters and promoter group shareholding in the Target Company to the level specified, and within the time prescribed, under applicable law, in a manner acceptable to the Acquirer and the PACs.
H. Upon completion of the Offer, and subject to compliance with Regulation 31A of the LODR (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Acquirer shall be inducted as the Promoter of the Target Company and they shall exercise control over the Target Company.

II. BACKGROUND TO THE OPEN OFFER
1. This Offer is being made pursuant to the execution of the Share Purchase Agreement ("SPA") dated January 17, 2024 (Wednesday) to purchase 1,94,74,671 (One Crore Ninety Four Lakh Seventy Four Thousand Six Hundred Seventy-One) equity shares constituting 36.84% of the fully paid up and voting equity share capital of the Target Company by Acquirer from the existing promoter of the Target Company ("Seller") at a consideration of INR 22.50/- (Rupee Twenty-Two and Fifty Paise Only) per Equity Share payable in cash.
2. The Open Offer is a mandatory offer pursuant to Regulations 3(1) and 4 and other applicable regulations of the SEBI (SAST) Regulations pursuant to the execution of the SPA and is subject to the terms and conditions set out in this DPS and the letter of offer which is proposed to be sent to all the Public Shareholders in accordance with the provisions of the SEBI (SAST) Regulations ("Letter of Offer").
3. The Acquirer proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of Shareholders. The main purpose of this acquisition is to acquire complete management control of the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS
The current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition are as follows:

Details	Acquirer	
	No. of Equity Shares	% of the total paid-up equity share capital
Shareholding as on the date of PA	4,469,638	8.45%
Shares acquired between the date of the PA and this DPS	Nil	Nil
Shares agreed to be acquired through SPA	1,94,74,671	36.84%
Post Offer shareholding (assuming full acceptance, on diluted basis, as on 10 th working day after the closure of the tendering period)	3,76,89,276	71.29%

IV. OFFER PRICE
1. The equity shares of the Target Company are listed on Main Board of BSE & NSE and the Shares of the Company are not suspended from trading on BSE.
2. The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA date i.e. January 17, 2024 is as given below:

Stock Exchange	Time Period	Total No. of equity shares traded during the twelve calendar months prior to the month of PA date	Total No. of Equity Shares	Annualised Trading Turnover (as % of Total Equity Shares)
BSE	January 2023 to December 2023	72,24,249	5,28,65,258	13.66%
NSE	January 2023 to December 2023	71,48,441	5,28,65,258	13.52%

(Source: www.bseindia.com and www.nseindia.com)
3. The equity shares of the Target Company are listed and traded on BSE & NSE and are frequently traded within the meaning of definition of 'frequently traded shares' under clause (j) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations) on the Stock Exchanges.
4. The Offer Price of INR 22.60/- (Rupees Twenty-Two and Sixty Paise) per Equity Share ("Offer Price") has been determine considering the parameters as set out under Regulations 8(2) of the Takeover Regulations, being the highest of the following:

Sr. No.	Particulars	Price (In INR per Equity Shares)
1.	The highest Negotiated Price per fully paid-up equity share of the Target Company for acquisition under an agreement attracting the obligation to make public announcement of an open offer	22.50/-
2.	The volume weighted average price paid or payable for any acquisition, whether by the Acquirers or by PAC, during the fifty-two weeks immediately preceding the date of the PA	22.59/-
3.	The highest price paid or payable for any acquisition, whether by the Acquirers or by PAC, during the twenty-six weeks immediately preceding the date of the PA	22.50/-
4.	The volume-weighted average market price of the Equity Shares for a period of sixty trading days immediately preceding the date of the PA as traded on the NSE, being the stock exchange where the maximum volume of trading in the Equity Shares are recorded during such period, provided such Equity Shares are frequently traded.	22.14/-
5.	Where the Equity Shares are not frequently traded, the price determined by the Acquirers, PAC and the Manager to the Offer taking into account valuation parameters including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies.	Not Applicable

Note: The trading data with respect to NSE has been downloaded from website of www.nseindia.com
5. In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manager, the Offer Price is INR 22.60/- (Rupees Twenty-Two and Sixty Paise) per Equity Share being the highest of the prices mentioned above is justified in terms of Regulation 8(2) of the Takeover Regulations and is payable in cash.
6. There has been no revision in the Offer Price since the date of the PA till the date of this DPS. Further, the Offer Price does not warrant any adjustments for corporate actions under Regulation 8(9) of the Takeover Regulations.
7. In the event of further acquisition of equity shares of the Target Company by the Acquirer during the Offer period, by purchase of equity shares of the Target Company at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the Takeover Regulations. However, the Acquirer shall not be acquiring any equity shares of the Target Company after the 3rd (third) working day prior to the commencement of the tendering period and until the expiry of the tendering period.
8. The Acquirer may, in terms of Regulation 18(4) of the Takeover Regulations, make upward revision of the Offer Price at any time prior to the commencement of the last 1 (one) working day before the commencement of the tendering period. If, there is any such upward revision of the Offer Price by the Acquirer or in case of withdrawal of Offer, the same would be informed by way of a public announcement in the same newspapers wherein this DPS is published. Such revision in the Offer Price would be payable by the Acquirer for all the equity shares validly tendered at any time during the Offer. In case of upward revision in the Offer Price, the value of the Escrow Account (as defined later) shall be computed on the revised consideration calculated at such revised Offer Price and any additional amount required will be funded in the Escrow Account (as defined later) by the Acquirer prior to effecting such revision, in accordance and in compliance with Regulation 17(2) of the Takeover Regulations. Simultaneously with the issue of the public announcement, the Acquirer will also inform the Stock Exchanges, SEBI and the Target Company at its registered office of such revision in terms of Regulation 18(5) of the Takeover Regulations.

V. FINANCIAL ARRANGEMENT
1. The total consideration for the Offer Size at the Offer Price, assuming full acceptance of the Offer is INR 31,06,36,254 (Rupees Thirty-One Crore Six Lakh Thirty-Six Thousand Two Hundred Fifty-Four) ("Maximum Consideration").
2. Acquirer has adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the offer in terms of Regulation 25 (1) of the SEBI (SAST) Regulations. The additional fund requirement, if any for acquisition in terms of the SPA and this open offer will be financed through the internal resources of the Acquirer.
3. The Acquirer, the Manager to the Offer and ICICI Bank Limited, a banking company incorporated under Companies Act, 1956 and licensed under the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakri Circle, Old Padra Road, Vadodra, Gujarat. Pin - 390 007, Gujarat, India and acting for the purpose of this agreement through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Backbay Reclamation, Churchgate, Mumbai - 400020, have entered into an Escrow Agreement on January 17, 2024, for the purpose of the Offer. Pursuant to the Escrow Agreement and in compliance with Regulation 17(1) of the Takeover Regulations, the Acquirer has opened an Escrow Account in the name and style of "BLB LIMITED OPEN OFFER ESCROW ACCOUNT" and Acquirer has deposited INR 8,00,00,000/- (Rupees Eight Crore Only) being an amount equivalent to more than 25% of the total consideration payable under the offer (assuming full acceptance) in cash in the following manner:

Date	Amount (in INR)	Mode
18/01/2024	8,00,00,000/-	Through Banking Channel
Total	8,00,00,000/-	

The Manager to the Offer is duly authorized by the Acquirer to realize the value of the Escrow Account and operate the Escrow Account in terms of the Takeover Regulations.
4. Based on the above, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirer to fulfill the obligations in relation to this Offer through verifiable means in accordance with the Acquirer to fulfill the obligations in relation to this Offer through verifiable means in accordance with the Takeover Regulations.
5. In case of any upward revision in the Offer Price or the Offer Size, the Acquirer shall deposit additional funds in the Offer Escrow Account as required under the Regulation 17(2) of the Takeover Regulations.
6. In terms of Regulation 22(2) and the proviso to Regulation 22(2A) of the Takeover Regulations, subject to the Acquirer depositing in the Offer Escrow Account, cash of an amount equal to 100% of the Maximum Consideration, the Acquirer may, after the expiry of 21 working days from date of this DPS, subject to fulfillment of conditions as detailed in this DPS, and other acquisitions during the Offer period, if any.

VI. STATUTORY AND OTHER APPROVALS
1. To the best of the knowledge of the Acquirer and the PACs, there are no statutory or other approvals required to complete the Open Offer as on the date of this DPS. If, however, any statutory or other approval becomes applicable prior to completion of such acquisition, the open offer would also be subject to such other statutory or other approval(s) being obtained.
2. All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by

In continuation of previous page...

Table with 4 columns: S.No., Particulars, Date, and Status. Rows include dates for committee reports, offer price, publication, tendering period, and completion of payment.

The above timelines are indicative (prepared on the basis of timelines provided under the Takeover Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly.

Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all Public Shareholders are eligible to participate in the Offer any time before the Offer Closing Date.

VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON - RECEIPT OF LETTER OF OFFER

- 1. All the Public Shareholders, holding the shares in dematerialized form are eligible to participate in this Offer at any time during the Tendering Period for this Offer. Please refer to Paragraph 3(e) below for details in relation to tendering of Offer Shares held in physical form.
2. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e. the date falling on the 10th Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
3. The Public Shareholders are entitled to tender the Offer Shares under the stock exchange mechanism made available by Stock Exchanges in the form of a separate window ('Acquisition Window'), as provided under the Takeover Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, and SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 as amended including and guidelines and circulars issued in relation to the same by the Stock Exchange, Clearing Corporations and SEBI ('Acquisitions Window Circulars').
4. BSE shall be the designated stock exchange for the purpose of tendering the Offer Shares;
5. The Acquirer has appointed Nikunj Stock Brokers Limited ('Buying Broker') as its broker for the Offer through whom the purchases and settlement of the Offer Shares tendered under the Offer shall be made. The contact details of the Buying Broker are as mentioned below:
Name: Nikunj Stock Brokers Limited
Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-11007
Tel. No.011-47030015-16
Contact Person: Mr. Pramod Kumar Sultania
6. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock brokers within the normal trading hours of the secondary market, during the Tendering Period.
7. The Acquisition Window will be provided by the Designated Stock Exchange to facilitate placing of sell orders. The Selling Broker can enter orders for Equity Shares in dematerialized form.
8. In accordance with SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, Public Shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI SAST Regulations. The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form shall be available in the Letter of Offer to be dispatched to all the Public Shareholders.

IX. The detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer.

X. OTHER INFORMATION

- 1. The Acquirer accepts full responsibility for the information contained in this DPS (other than information regarding the Target Company and information compiled from publicly available sources or provided by the Target Company, which has not been independently verified by the Acquirer or the Manager to the Offer).
2. The information pertaining to the Target Company contained in this DPS has been compiled from the information published or publicly available sources or provided by the Target Company.
3. The Acquirer also accepts full responsibility for their obligations under the Open Offer and shall be jointly & severally responsible for the fulfillment of obligation under the Takeover Regulation in respect of this Open Offer.
4. Unless otherwise stated, the information set out in this DPS reflects the position as of the date hereof.
5. Pursuant to Regulation 12 of the Takeover Regulations, the Acquirer has appointed Fast Track Finsec Private Limited as the Manager to the Open Offer.
6. Fast Track Finsec Private Limited have their registered office at Office No. V-116, 1st Floor, New Delhi House, 27, Barakhamba Road, New Delhi-110001.
7. The Manager to the Open Offer i.e. Fast Track Finsec Private Limited does not hold any shares in the Target Company as on the date of Appointment to act as manager to the offer. They declare and undertake that they shall not deal in the equity share of the Target company during the period commencing from the date of their appointment as manager to the offer till the expiry of 15 days from the date on which the payment of consideration to the shareholder who have accepted the open offer is made, or the date on which the open offer is withdrawn as the case may be.
8. The Acquirer has appointed MAS Services Ltd., as the Registrar to the Offer having office at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020 and Email id: info@masserv.com, Contact Person: N.C Pal.
9. This DPS and the PA shall also be available on SEBI's website (www.sebi.gov.in).
10. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.
11. In this DPS, all references to 'Rs.' or 'INR' are references to Indian Rupees.

MANAGER TO THE OFFER: Fastrack Finsec Category-I Merchant Banker. FAST TRACK FINSEC PRIVATE LIMITED. Office No. V-116, 1st Floor, New Delhi House, 27, Barakhamba Road, New Delhi-110001. Telephone: +91-11-43029809. Email: mb@ftfinsec.com. Website: www.ftfinsec.com. Contact Person: Mr. Vikas Kumar Verma. SEBI Reg. No: INM000012500. U65191DL2010PTC200381.

REGISTRAR TO THE OFFER: MAS SERVICES LIMITED. T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020. Telephone: +91 1126387281 82, 83. Email: info@masserv.com. Website: www.masserv.com. Contact Person: N.C Pal. SEBI Reg. No: INR000000049. CIN: U74899DL1973PLC006950.

ISSUED BY MANAGER TO THE OPEN OFFER FOR AND ON BEHALF OF THE ACQUIRER. Signed for and on behalf of Dream Achiever Consultancy Services Private Limited (Acquirer) Sd/- Suraj Chokhani Director DIN: 03547280

Date - 21.01.2024, Place - Delhi

COMFORT FINCAP LIMITED. Registered Office: 22, Camac Street, Block 'B', Kolkata-700016, West Bengal. Extract of the unaudited consolidated financial results for the quarter and nine months ended December 31, 2023. Table with 7 columns: Sr. No., Particulars, Quarter Ended (31.12.2023, 30.09.2023, 31.12.2022), Nine months ended (31.12.2023, 31.12.2022, 31.03.2023), and Year Ended (31.03.2023).

*Not Annualised. 1. The above unaudited financial results are reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on January 20, 2024. 2. The above is an extract of the detailed format of unaudited consolidated financial results for the quarter and nine months ended December 31, 2023 filed with the Stock Exchange(s) under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results (standalone and consolidated) are available on the Company's website at www.comfortfincap.com and on the website of the Stock Exchange(s) where the Company's shares are listed i.e. at www.bseindia.com and www.cse-india.com. 3. The extract of the unaudited standalone financial results for the quarter and nine months ended December 31, 2023 of Comfort Fincap Limited is as under:

Table with 7 columns: Sr. No., Particulars, Quarter Ended (31.12.2023, 30.09.2023, 31.12.2022), Nine months ended (31.12.2023, 31.12.2022, 31.03.2023), and Year Ended (31.03.2023). Rows include Total Income, Profit/Loss before tax, Profit/Loss for the period, and Earnings Per Share (EPS).

For and on behalf of the Board of Directors of Comfort Fincap Limited Sd/- Ankur Agrawal Director and Chairperson DIN: 06408167

Zonal Office, Ghaziabad Zone, Address: B-32, Sector-62, NOIDA-201307.

Notice U/s 13 (2) of The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

This demand notice is hereby given under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 3 of the security Interest (Enforcement) rules, 2002 herein after calling upon the mentioned Borrowers / Guarantor to repay the Amount outstanding for the Housing Loan granted to him / on their guarantee with in 60 days from the date of Demand notice dated 19-10-2023 on the records of the bank but returned to us undelivered. Therefore this notice is published.

This notice is issued for Non Payment of interest & Principal of the amount outstanding (For the Credit Facilities granted) and in furtherance thereto amount outstanding has / have been classified as NPA by the Bank as per RBI guidelines. If you fail to repay to the Bank the below mentioned Amount with Future interest of the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc in terms of this notice u/s 13(2) of the act, the bank will exercise all or any of the rights detailed under sub section (4) of section 13 and under applicable provisions of the said act, please note that as per section 13(B) of sarfaesi act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotation or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets. You are also put on notice that in terms of sub section 13 of section 13 you shall not transfer by sale, lease or otherwise the said secured assets detailed below of this notice without obtaining written consent of the bank. This notice is issued without prejudice to the bank taking legal action before DRT / Court, as the case may be.

Table with 3 columns: Name & Address of the Borrowers / Guarantor, Description of Mortgage / hypothecated Property, and Amount Outstanding (in Rs.). Rows include Mr. Rishabh Sharma S/O Mr. Upendra Kumar Sharma, Mr. Upendra Kumar Sharma S/O Mr. Horam Sharma, Mr. Jagraj Singh S/o Mr. Maluk Singh, and Mr. Upendra Kumar Sharma S/O Mr. Horam Sharma.

Date: 19-10-2023 Place: Noida Authorised Officer, Bank of India (Bulandshahr Branch)

UNIMONI FINANCIAL SERVICES LIMITED. PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by UNIMONI FINANCIAL SERVICES LIMITED on 24.01.2024 at 10:00 am at GROUND FLOOR, NO. G1, EMARAT FIRDAUS COMPLEX, EXHIBITION ROAD, PATNA - 800001. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

- Loan Nos. DARBHANGA (DHA) - 1979448. GAYA (GYA) - 2040284. JHAMSHPUR (JHA) - 2037559. MADHUBANI (MBI) - 2003628, 2004492, 2039786. PATNA (PAA) - 2020910, 2023017, 2040827, 2032714. PHULWARA (PWI) - 2039565, 2002386, 2039100, 2010873. SITAMARHI (STI) - 2000897, 1980517, 2022803, 2001962, 2037292, 1983517, 2040120, 2004463, 2020737, 2039835, 2007930, 2041323, 1989548, 2054328, 2048550, 2000855, 2017051, 2025393. BALLIA (BIA) - 2041253, 1998285, 2000962. BETTIHAR (BTH) - 2004239, 2018519, 2003988, 1983319, 2018187, 2042460. CHAPRA (CPA) - 1978710. GOPALGANJ (GOP) - 2037588, 1980122, 2037962. MIRGANJ (MRJ) - 1980062. MOTIHARI (MOT) - 1999487, 2037405, 1981032, 2043768, 1999230, 2040560, 2041672, 2043742. MUZAFFARPUR (MFR) - 1979705, 2017290, 2001895, 2021108, 1983839, 2042146, 2056654. SIWAN (SIW) - 2002805, 1983395, 2022642.

For more details, please contact : Mr. Rajeev Ranjan Singh - 9334663444 (Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.)

KOTAK MAHINDRA BANK LIMITED. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051. Tel.: +91-22-61660001 Fax: +91 22 6713 2403 Website: www.kotak.com E-mail: KotakBank.Secretarial@kotak.com

FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31st DECEMBER, 2023 (₹ in crore)

Table with 7 columns: Particulars, Quarter ended 31st December, 2023 (Unaudited), Nine months ended 31st December, 2023 (Unaudited), Quarter ended 31st December, 2022 (Unaudited), Quarter ended 31st December, 2023 (Unaudited), Nine months ended 31st December, 2023 (Unaudited), and Quarter ended 31st December, 2022 (Unaudited). Rows include Total income from operations, Net Profit, Reserves, and Debt Equity Ratio.

* As on 31st March 2022 ** As on 31st March 2023

Notes: 1. The above is the extract of the detailed format of the financial results for the quarter / nine months ended 31st December, 2023 filed with the Stock Exchanges under Regulations 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results are available on the websites of Stock Exchanges (www.bseindia.com and www.nseindia.com) and also on website of the Bank http://kotak.com.

2. As Ind AS is not applicable to Banking companies, total Comprehensive Income and other comprehensive income is not applicable.

3. Information as required pursuant to Regulation 52(4) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015: Methodology for computation of the ratios is as follows:

Table with 2 columns: Ratio and Description. Rows include Debt-Equity ratio (Represents the ratio of Borrowings / Sum of Capital and Reserves and Surplus) and Net Worth (Calculated as per the Master Circular - Exposure Norms issued by the RBI).

4. Capital Redemption Reserve and Debenture Redemption Reserve is not applicable to the Bank.

5. There has been no change to significant accounting policies during the quarter and nine months ended 31st December, 2023 as compared to those followed for the year ended 31st March, 2022.

By Order of the Board of Directors For Kotak Mahindra Bank Limited

Ashok Vaswani Managing Director & CEO